tion<sub>s</sub> of Stock Exchanges, which are approved by Government, to contain speculation within reasonable limits. Besides, suitable directives are issued to th<sub>e</sub> Stock Exchanges by Government from time to time to regulate properly the speculative activities

## Disclosure of bad Debts

203. SHRI NAND KISHORE BHATT: SHRI T. CHANDRASEKARA REDDY:

Will the Minister of FINANCE be pleased to state;

- (a) whether Government propose to amend the law relating to disclosure of amount of bad debts, by the nationalised banks so that their balance sheets show the true state of their finances; and
  - (b) if not, what are the reason-therefoi?

THE DEPUTY MINISTER IN THH MINISTRY OF FINANCE (SHR<sup>1</sup>. JANARDHANA POOJARY): (a) and (b) According to the forms of Balance-Sheet aod Profit & Loss Account prescribed in the Third Schedule to the Banking Regulation Act 1949, banks are given statutory oro-tection from disclosing the quantum and particulars of bad and doubtfu1 debts for which provision has been made to the satisfaction of their statutory auditors. Banks are. ho.v-evsr, required to indicate in the Balance Sheet itsell, the quantum of such debts considered doubtful or bad for which no provision has beep, made.

There is no proposal before Government to amend the existing pro. visions relating to disclosure of bad and doubtful debts.

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to Questions

204. SHRI M. BASAVARAJU: Wih the Minister of FINANCE be pl to state:

- (a) whether it Is a fact that befo ' the merger of DA|ADA thera was a ceiling limit of Rs. 75',- p.m. on the city compensatory allowance payable to the Central Governmen^ Employee? in A class cities drawing salary :<<>>Rs. 1250|.and above per month;
- (b) whether it is a tact 'hai merger has not been beneficial to those employees who have be,Ti drawing maximum CCA @Rs. 75!-p.m. on their basic pay of Rs 1250; -if so, what are the details in this regard: and
- (c) whether Government propor enhance the ceiling limit of Rs. 75|-per month to give benefit of merger of DAADA to those who were drawing CCA @Rs. 751- per month on their basic-pay of Rs. 1250!-?

THE MINISTER OF STATE THE MINISTRY OF FINANC!: (SHRI PATTABHI RAMA RAO : (a) Yes, Sir.

- (b) Though the ceiling of Rs. admissible a<sub>s</sub> CCA in A cla^s cities has not been revised upwards after the merger of DA|ADA sanctioned upto average index level of 320 points employees in receipt of basic pa Rs. 885j- p.m. are now getting the same amount of CCA which . was admissible to employees getting a basic pay of Rs. 1250J- p.m. before the merger. Employees in receipts of basic pay of less than Rs. 885j- per month have benefited on account of higher amount of CCA now admissible to them.
  - (c) No, Sir.